

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3433 of 2021

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Rahul Kumar Bauri.

.....**Petitioner**

Versus

The State of Jharkhand.

...**Opposite Party**

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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Lukesh Kumar, Advocate

For the State

: Mr. V.N. Jha, A.P.P.

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02/5-4-2021

Heard the parties.

Defect Nos. 5 (e) & 9 (i), as pointed out by the office, are ignored.

The petitioner is an accused in connection with Loyabad P.S. Case No. 11 of 2019, G.R. No. 636 of 2019, S.T. No. 157 of 2020.

It has been alleged that the accused persons including the petitioner had taken away the son of the informant on 20.02.2019. The son of the informant did not return and on 21.02.2019, his dead body was found lying in the auto rickshaw.

It has been submitted by the learned counsel for the petitioner that on the relevant date, the petitioner was already in custody in connection with Excise P.S. Case No.21 of 2019. It has further been submitted that in similar circumstances, co-accused-Sonu Ansari has been granted bail by this Court in B.A. No. 10637 of 2020.

Learned A.P.P has opposed the prayer for bail of the petitioner.

On consideration of the fact that the petitioner has been implicated only on suspicion and there being no eye witness to the occurrence and the case of the petitioner stands on similar footing to that of the co-accused who has been granted bail, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-VIII, Dhanbad in connection with Loyabad P.S. Case No. 11 of 2019, G.R. No. 636 of 2019, S.T. No. 157 of 2020.

(Rongon Mukhopadhyay, J)

*Rakesh/-*